

CBI vs Sh. Krishan Lall
CC No. 52/2019
CNR No. DLCT110002692019

29.05.2020

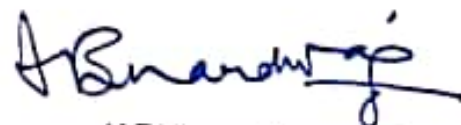
Present- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI along with HIO Divanshu Dagar, SI.
Sh. R.N. Mittal, Ld. Senior Advocate with Sh. Abhiesumat Gupta with the convict Sh. Krishan Lall in person.

This hearing on arguments on sentence has been conducted through CISCO Webex App by Video Conferencing. The Ld. Counsel for convict had filed written submissions in advance which were also given to Ld. Senior P.P for CBI.

Arguments of Ld. Senior P.P for CBI as well as Ld. Senior Counsel for convict on sentence heard.

List for orders on 03.06.2020 at 11:00 am.

The order shall be pronounced at the Rouse Avenue Court Complex where the convict shall remain present in person. The Ld. Counsel for the convict shall also file his Vakalatnama on record on the next date.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/29.05.2020

CBI vs. D.S Sandhu
CC No. 63/2019 (Old No. 532158/16)

29.05.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.
Sh. Y. Kahol, Ld. Counsel for the Accused No. 1 Sh. D.S. Sandhu and
Accused No. 5 Smt. Sudershan Kapoor.
Accused Nos. 2, 3 and 4 are stated to have died.
None for Accused No. 6 Sh. Ashwani Dhingra.
None for Accused No. 7 Sh. Amit Kapoor.
None for Accused No. 8 Sh. Rishi Raj Behl.
Accused No. 9 is stated to have been declared as P.O.
Accused No. 10 is already discharged.
None for Accused No. 11 Sh. Dal Bahadur Singh.
Sh. I.D. Ved Parkash, Ld. Counsel for Accused No. 12 Sh. Vikas
Srivastava.

The matter is taken up on the directions of the Hon'ble High Court through
CISCO Webex app by Video Conferencing as it is a case which is more than 10 years
old and is ready for final arguments.

Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal
Bahadur Singh are represented by Ld. Counsel Sh. Manoj Kumar Verma, whose
response to the notice issued by this court is as under:-

**dear rajkumar ji,
hi,*

*I am manoj kumar verma counsel for accused no.-6, Ashwani Dhingra & accused
no.-11, Dal Bhadur Singh. i don't have any facility/arrangement for addressing final
argument through video conferencing. It is also difficult to send written argument in the
absence of physical argument, because my client is also not satisfied with the same.
so kindly request to the Hon'ble Judge Saheb to fix a date of physical hearing.
thanking you,
manoj kumar verma".*

Manoj Kumar Verma
29.05.2020

Ld. Counsel Sh. Gopal Tiwari represents Accused No. 7 Sh. Amit Kumar and Accused No. 8 Sh. Rishi Raj Behl. There is no response from their side.

It is jointly agreed by Sh. B.K. Singh the Ld. Senior P.P for CBI, Sh. Y. Kahol, Ld. Counsel for the Accused Nos. 1 and 5 and Sh. I. D. Ved Parkash, Ld. Counsel for Accused No. 12 that the Ld. Sr.Public Prosecutor may start arguments of prosecution but arguments of prosecution with regard to those accused who are not represented before the Court today, be addressed by Ld. Senior P.P when those accused/their learned counsels are before the Court.

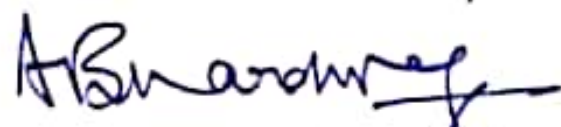
Ld. Counsel for Accused No. 1 and Accused No. 6 as well as Ld. Counsel for Accused No. 12 submitted that they would be able to address their arguments and will submit the documents which the court would be requiring to peruse for the purpose of defense arguments of Accused nos. 1, 6 and 12.

It was submitted that this course of action will not cause prejudice to any accused including to those accused persons who are not before the court during video-conference hearing as Ld. Senior P.P will address arguments qua those accused at a later stage. The Ld. Counsel for Accused Nos. 1, 6 and 12 also submitted that on the next date, these accused will also join the proceedings by video-conference or they will move application for their exemption or stating that they have no objection for hearing in their absence by their Ld. Counsels.

List on 01.06.2020 at 11:30 am for final arguments by video-conference.

Ld. Senior P.P submits that he will address arguments by reaching RADC and avail video conference facility of the court. The same facility can also be availed by Sh.M.K.Verma Ld. Counsel for the Accused No.6 and 11 as he has expressed that he is not having facility / arrangement for addressing final argument through video conferencing.

Let a copy of today's order be sent to the Computer Branch for uploading on website and a copy be also sent to each Ld. Counsel for accused as well as to all the accused person by whatsapp so that all the accused are represented on the next date,



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/29.05.2020